

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 208 OF 2020

M/s. Boa Casa Builders LLP & Ors. .... Petitioners

*V e r s u s*

Ministry of Corporates Affairs .... Respondents

Mr. Nitin Sardesai, Senior Advocate with Mr. Shivam Phadte, Advocate for the Petitioners.

Mr. Mahesh Amonkar, Standing Counsel for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 23<sup>rd</sup> September, 2020

P.C.

1. Heard Mr. Sardesai, learned Senior Counsel for the petitioners and Mr. Amonkar, learned Standing Counsel for the Respondents.
2. At the request of Mr. Amonkar, we place this matter for admission and interim reliefs on 28.09.2020. The matter should appear first on the board since, even this matter pertains to the payment of taxes and Mr.

Sardesai, learned Senior Counsel, pointed out that the scheme in which the petitioners intend to take benefit, is due to expire by the end of the month. This adjournment is to enable Mr. Amonkar, to obtain instructions on the limited interim reliefs which the petitioners seek in the present matter.

3. Stand over to 28.09.2020.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*